

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-01**  
IB-91(ND)/2021

**IN THE MATTER OF:**

Yukti Securities Pvt Ltd

**Vs.**

Mimo Technologies Pvt. Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 12.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Mr. Swapnil Gupta, Mr. Ishaan Karki,  
Mr. Hanmant Pawar, Advocates

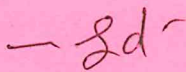
For the Respondent/CD :

For the Intervener :

**ORDER**

Counsel for the Financial Creditor is present. The Registry is directed to issue Notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to serve private notice at Registered Office Address of the CD by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 06.04.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**